

713 J & K Budget 1993-94, CHAITRA 8, 1915 (SAKA) J&K Appropriation (Vote 714
Demands for Grants o Accout (J&K), 1993, on Account) Bill, 1993
Supplementary Demand for Grants (J&K), 1992-93

President, out of the Consolidated Fund of the State of Jammu and Kashmir, on account, for or towards defraying the charges during the year ending on the 31st day of March 1994, in respect of the heads of demands entered in the second column thereof against Demands 1 to 27 "

The Motion Was adopted

MR CHAIRMAN I shall now put the Supplementary Demands for Grants in respect of the Budget for the State of Jammu and Kashmir for 1992-93 to the vote of the House

The question is

"That the Supplimentary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third coulumn of the Order Paper be granted to the President out of the Consolidated Fund of the State of Jammu & Kashmir to defray the charges that will come in course of payment during the financial year ending the 31st day of March 1993. in respect of heads of demands entered in the second column thereof against -

Demand Nos 1 to 2 4 to 5 7 9 to 15 and 17 to 27 '

The Motion was adopted

17.48 hrs.

JAMMU AND KASHMIR
APPROPRIATION
(VOTE ON ACCOUNT) BILL 1993

[English]

THE MINISTER OF STATE IN THE

MINISTRY OF FINANCE SHRI M V CHANDRASEKARA MURTHY Sir I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Jammu and Kashmir for the services of a part of the financial year 1993-94

MR CHAIRMAN The question is

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and and out of the Consolidated Fund of the State of Jam᳚u and Kashmir for the services of a part of the financial year 1993-94

The Motion was adopted

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SHRI M V CHANDRASEKARA MURTHY Sir I introduce the Bill

MR CHAIRMAN The Minister may now move that the Bill be taken into consideration

SHRI M V CHANDRASEKARA MURTHY Sir I beg to move **

'That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Jammu and Kashmir for the services of a part of the financial year 1993 94 be taken into consideration

MR SPEAKER The question is

"That the Bill to provide for the withdrawal of certain suns from and out of the Consolidated Fund of the State of Jammu and Kashmir for the services of a part of the financial

[Sh M V Chandrashekara Murthy]

17.52 hrs

year 1993-94, be taken into consideration "

JAMMU AND KASHMIR
APPROPRIATION BILL, 1993

The Motion was Adopted

[English]

MR CHAIRMAN We will now take up clause by clause consideration of the Bill

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKARA MURTHY) I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Jammu and Kashmir for the services of the financial year 1992-93

MR CHAIRMAN The question is

That Clauses 2 and 3 stand part of the Bill

MR CHAIRMAN The question is

The Motion was Adopted

'That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Jammu and Kashmir for the services of the financial year 1992-93

MR CHAIRMAN That question is

That the schedule Clause 1 the enacting formula and the long Title stand part of the Bill

The Motion was Adopted

The Motion was Adopted

Clauses 2 and 3 were added to the Bill

The Schedule Clause 1 the Enacting Formula and the Long Title were added to the Bill

SHRI M V CHANDRASHEKARA MURTHY I introduce the Bill

I beg to move

MR CHAIRMAN The Minister may now move the motion for consideration of the Bill

"That the Bill be passed"

SHRI M V CHANDRASHEKARA MURTHY I beg to move "

MR CHAIRMAN The question is

"That the Bill be passed "

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Jammu and Kashmir for the serv-

The Motion was adopted